

**HIGH COURT FOR THE STATE OF TELANGANA**

**R.O.C.NO. 5864/OP CELL/2023**

**DATED: 10-11-2023**

**CIRCULAR**

Sub: Reduction of pendency in the District Judiciary – i) Report of the Senior District Judges for expeditious disposal of old matters throughout the State; ii) Order of the High Court in Bhammidimarri Vijaya Lakshmi Vs. M. Uma Lakshmi in CRP No.3673 of 2017, dated 03-11-2017 and iii) certain circulars of the High Court – Considered - Certain instructions issued- Regarding.

- Ref: 1. High Court's Circular in ROC No.6/OP CELL/2023, dated 02-01-2023.  
2. High Court's Circular in ROC.No.6901/OP CELL/2017, dated 06-12-2017.  
3. High Court's Circular in ROC.No.4799/OP CELL/2018, dated 07-08-2018.  
4. Letter Dis.No.2502/2022, dated 14-10-2022 received from Principal District and Sessions Judge, Ranga Reddy at L.B. Nagar along with Report.

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Attention of all the Judicial Officers in the State is invited to the circular instructions issued in the references cited. The High Court having considered the report of three senior District Judges regarding expeditious disposal of old matters, orders of the Hon'ble Court dated 03-11-2017 in CRP No.3673 of 2017, and the instructions issued by the High Court from time to time in references cited, issued the following instructions:

1. Every Presiding Officer shall prepare a Special Cause list on civil side under Rule 66 of Civil Rules of Practice and Circular Orders by obtaining the required information from the advocates and parties.
2. Parties if any to be added at the first hearing of any suit are to be brought on record by adhering to Rule 101 of Civil Rules of Practice to avoid delay.
3. The Principal District Judges shall obtain the statistics from all the courts functioning in their units about the reopening of cases posted for pronouncement of orders/judgments and instruct the Presiding Officers of such Courts to avoid such practice.
4. Provisions of Order-X of CPC should be invoked soon after appearance of the parties before the concerned courts and the parties should be directed to opt for any one mode of alternate dispute resolution for disposal of the cases.

5. Awareness Programmes be conducted to the advocates for strict compliance of Rules 28 and 29 of Civil Rules of Practice.
6. Amendments proposed by the parties and allowed by the courts are to be carried out within 14 days as mandated under Order-VI Rule 18 CPC and thereafter cannot be amended without extension by the court.
7. All the Presiding Officers should pronounce judgments / orders after preparing fair copies of the corrected judgments / orders and to upload the same in the e-courts website on the same day or the next day. The Judgments / Orders dictated in the Court (on board) should also be uploaded on the same day or the next day.
8. The Presiding Officers shall coordinate with the police officials for execution of NBWs which are long pending, and see that a responsible person of Police Department is deputed for execution of NBWs, and insist upon them for submission of phone numbers, e-mail addresses and Aadhar card details of accused and also the persons who furnished the sureties against the accused.
9. The Principal District Judges shall direct the Judicial Officers who are placed as Full Additional Charge of other courts functioning in their unit to dispose of the cases on the files of the said courts to reduce the pendency.

Therefore, all the Unit Heads are hereby directed to scrupulously follow the above instructions, without fail and circulate a copy of the circular among the Judicial Officers working under their control and see that the instructions issued above are followed.

Any deviation to the above said provisions and this circular will be viewed seriously.

*J. Anand*  
10/11/23  
**REGISTRAR GENERAL**  
**FAC. REGISTRAR (VIGILANCE)**

To

All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit).

Copy to :

1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana at Hyderabad (for placing the same before the Hon'ble the Chief Justice).
2. All the P.Ss to the Hon'ble Judges, High Court for the State of Telangana at Hyderabad (for placing before the Hon'ble Judges).
3. The P.Ss to the Registrars, High Court for the State of Telangana at Hyderabad (for placing before the Registrars).
4. The Section Officer, Special Officers' Section (for codification)